RAJYA SABHA [28 November, 2005]

SI.	Business	Time allotted
	The National Tax Tribunal Bill, 2004 (b) The Prevention of Insults to National Honour	3 Hours 3 Hours (To
	(c) (Amendment) Bill, 2005	be discussed
	(d) The State Emblem of India (Prohibition of Improper Use) Bill, 2004.	together)

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform the Members that a letter has been received from Dr. K. Kasturirangan stating that he is unable to attend the House from 28th November to 17th December, 2005 for the current session due to his visit to Alexandria, Egypt to attend meeting of the Third World Academy of Sciences and also to preside a number of conferences in India. He has, therefore, requested for the grant of Leave of Absence from 28th November to 17th December, 2005 for the current session of the Rajya Sabha.

Does he have the permission of the House for remaining absent from 28th November to 17th December, 2005 during the current session of the Rajya Sabha?

(No hon. Member dissented)

MR: CHAIRMAN: Permission to remain absent is granted.

MOTION FOR ELECTION TO THE COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE, BANGALORE

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following motion:

"That in pursuance of the provisions contained in sub-clause (e) of clause 9.1 of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, this House do proceed to elect,

in such manner as the Chairman may direct, one Member from among the members of the House, to be a member of the Council of the Indian Institute of Science, Bangalore for the quadrennium 2006—2009."

The question was put and the motion was adopted.

MR. CHAIRMAN: Yes, Shri Narayanan. Only for two minutes ... (Interruptions)... Yes, I have allowed him... (Interruptions)... Let him speak.

MATTER RAISED WITH PERMISSION (Contd.)

Request for immediate release of Central Assistance to Tamil Nadu to undertake work on damages caused due to torrential rains and floods

SHRI P.G. NARAYANAN (Tamil Nadu): Let me speak. Sir, Tamil Nadu had abnormal rainfall in three spells. Before Tamil Nadu could put up with previous two spells of torrential rains and floods, the State has now been struck with third spell of heaviest floods. The magnitude of the damage to the infrastructure and the agricultural standing crops and the loss of human lives due to the floods are highly extensive and unprecedented. I demand of the Government that a Central team should be sent immediately to assess the damage. Pending assessment of the damage, Central Government should provide Rs.3000 crores to Tamil Nadu urgently without any loss of time to undertake relief and rehabilitation work, as demanded by our hon. Chief Minister of Tamil Nadu.

[MR. DEPUTY CHAIRMAN in the Chair.]

Sir, further, I want a detailed discussion in the House shortly as thus is an urgent matter... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no please. Mr. Narayanasamy ...(Interruptions)... You have not given notice ...(Interruptions)... Mr. Natchiappan, please sit down ...(Interruptions)... I have called Mr. Narayanasamy...(Interruptions)...